

(2011) 09 UK CK 0152

In the Uttarakhand High Court

Case No : First Bail Application No. 769 of 2011

Hazi Abid and Sobhi @ Vasim

APPELLANT

Vs

State of Uttarakhand

RESPONDENT

Date of Decision : 20-09-2011

Acts Referred:

Penal Code, 1860 (IPC) — Section 147, 148, 149, 307, 504

Citation : (2011) 09 UK CK 0152

Hon'ble Judges : Prafulla C. Pant, J

Bench : Single Bench

Judgement

Prafulla C. Pant, J.—Heard.

2. Applicants- Hazi Abid and Sobhi @ Vasim, who are in jail in connection with Crime/F.I.R. No. 112 of 2011, relating to offences punishable u/s 147, 148, 149, 307, 506 and 504 of I.P.C., Police Station Jaspur, District Udham Singh Nagar, have sought their release on bail.

3. Role assigned to the applicant No. 1 Hazi Abid is that of exhortation. Role assigned to the applicant No. 2 Sobhi @ Vasim has been assigned of criminal intimidation. Fires are said to have been shot by co accused Rashid and Sajid. Other two accused Ibrahim and Shakil with similar role have already been directed to be released on bail.

4. In the above circumstances, without expressing any opinion as to final merits of the case, this Court is of the view that the applicants deserve bail.

5. Let the applicants-Hazi Abid and Sobhi @ Vasim, be released on bail on executing personal bond by each one of them, and furnishing two sureties, for each one of them, each of the like amount, to the satisfaction of Chief Judicial Magistrate, Udham Singh Nagar.